

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3786/2021

This the 07th day of September 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nazir Ahmad Ahangar

.....Applicant

(Advocate:- Mr. Ahmad Javid)

Versus

1. State of Jammu and Kashmir and ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/3786/2021) arises out of SWP No. 742/2019, wherein relief is claimed against J&K Legislative Assembly. This Tribunal does not have jurisdiction in respect of the employees of J&K Legislative Assembly. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun